

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 453  
TO BE ANSWERED ON 05.02.2018**

**POLICY FOR DOMESTIC WORKERS**

**453. SHRI R. GOPALAKRISHNAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is preparing a new draft policy for domestic workers in the country to provide minimum wages, social security, etc;**
- (b) if so, the details thereof and the present status of the policy;**
- (c) whether the said draft policy provides adequate protection to the domestic workers from the agents who have been found to be involved in trafficking of women and children fraudulently; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): Discussions are under way regarding a Policy for Domestic workers. The salient features of the discussion are as under:-**

- i. Inclusion of Domestic Workers in the existing legislations**
- ii. Domestic workers will have the right to register as workers. Such registration will facilitate their access to rights & benefits accruing to them as workers.**
- iii. Right to form their own associations , trade unions**
- iv. Right to have minimum wages, access to social security, protection from abuse, harassment, violence**
- v. Right to enhance their professional skills**
- vi. Protection of Domestic Workers from abuse and exploitation**
- vii. Domestic Workers to have access to courts, tribunals, etc.**
- viii. Establishment of a mechanism for regulation of concerned placement agencies.**

**(c) & (d): An advisory has been issued to the State Governments requesting them to take necessary steps for making legislations for protection of domestic workers from exploitation by unscrupulous agents/ placement agencies, as the said subject comes in the domain of the State Governments.**

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